

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NOTIFICATION NO. 75**

Dated: Guwahati, the 4<sup>th</sup> September, 2021

In supersession of all previous Orders / Notifications, the Hon'ble Gauhati High Court has been pleased to issue the following guidelines regarding resumption of physical Courts and reopening of Bar rooms in respect of the Principal Seat and the subordinate Courts of Assam:

**FOR THE PRINCIPAL SEAT AT GUWAHATI**

- (i) Cases shall continue to be heard in hybrid mode.
- (ii) All learned Advocates who have taken both doses of the COVID – 19 vaccine shall be allowed entry inside the premises of the Gauhati High Court. Learned Advocates who have taken both doses of the vaccine are requested to intimate the Registry regarding administering of such vaccine supported by the certificate, through mail ([m.bhatta@nic.in](mailto:m.bhatta@nic.in)), for getting entry cards, which will be forwarded to their respective e-mail IDs, to be produced while entering High Court premises.
- (iii) Learned Advocates who have taken the first COVID – 19 vaccine dose on or after 15<sup>th</sup> May, 2021, shall be allowed to enter the premises of the Gauhati High Court on production of vaccination certificate.
- (iv) Thermal screening of all learned Advocates, irrespective of whether they have taken the first or second dose of COVID – 19 vaccine, shall be done before they enter the premises of the Gauhati High Court. In case any learned Advocate is detected to have high temperature, running nose, cough, cold, etc., he / she will have to undergo a mandatory Rapid Antigen Test and shall be allowed entry only in the event of a negative result.
- (v) Learned Advocates who have not taken a single dose of the COVID – 19 vaccine shall be permitted entry into the premises of the Gauhati High Court on production of a negative RT-PCR test report not more than 72 hours earlier.

  
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- (vi) Learned Advocates whose date for taking the second dose of the COVID – 19 vaccine is approaching or who have not yet taken the second dose even after the expiry of the cut-off period of 84 days, shall take their second dose before entering the premises of the Gauhati High Court.
- (vii) Bar rooms shall be permitted to be opened with 50% seating capacity by adhering to COVID – 19 protocols issued by the Government from time to time. The Bar Associations shall give an undertaking to the Registrar (Administration) that all COVID – 19 protocols shall be maintained and that they shall be responsible for adhering to the COVID – 19 guidelines issued by the Gauhati High Court.
- (viii) The Executive Committee of the Bar Associations shall constitute a team for each Bar room for ensuring that there is no overcrowding in the Bar rooms and COVID – 19 protocols are maintained. Further, the team shall ensure that no unauthorized person is allowed entry inside the Bar rooms and only vaccinated persons enter the Bar rooms.
- (ix) Learned Advocates shall leave the Bar rooms after completion of their work and in no case shall they remain in the Bar rooms for more than 2 hours.
- (x) The canteen may be opened and entry will be restricted. Not more than two persons shall be permitted to sit in one table and not more than 30 persons can enter the canteen at any given point of time.
- (xi) Wearing of face masks shall be mandatory inside the premises of the Gauhati High Court.
- (xii) Entry of litigants in the premises of the Gauhati High Court shall continue to be prohibited, except when the litigant is the petitioner-in-person or when the personal appearance of the litigant is required in a case as may be verified by the concerned Advocate.
- (xiii) Entry of any person in connection with any important work inside the premises of the Gauhati High Court shall be allowed with the prior permission of the Registrar (Administration).

  
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**FOR THE ALL THE DISTRICT COURTS, TRIBUNALS, SPECIAL  
JUDGES, ETC. OF ASSAM**

- (i) Cases shall be heard in physical mode. However, the Presiding Officer may take any case in virtual mode on request subject to availability of digital infrastructure.
- (ii) Number of cases shall be increased proportionately in the daily cause list. However, cases under the POCSO Act and cases against former / sitting MPs / MLAs (if any) shall be taken up on priority basis.
- (iii) All learned Advocates who have taken both doses of the COVID – 19 vaccine shall be allowed entry inside the Court premises on production of final vaccination certificate.
- (iv) Learned Advocates who have taken their first COVID – 19 vaccine dose on or after 15<sup>th</sup> May, 2021, shall be allowed to enter the Court premises on production of vaccination certificate.
- (v) Thermal screening of all learned Advocates, litigants and witnesses, irrespective of whether they have taken the first or second dose of COVID – 19 vaccine, shall be done before they can enter the Court premises. In case any learned Advocate, litigant or witness is detected to have high temperature, running nose, cough, cold, etc., he / she will have to undergo a mandatory Rapid Antigen Test and shall be allowed entry only in the event of a negative result.
- (vi) Learned Advocates who have not taken a single dose of the COVID – 19 vaccine shall be permitted entry into the Court premises on production of a negative RT-PCR test report not more than 72 hours earlier.
- (vii) Learned Advocates whose date for taking the second dose of the COVID – 19 vaccine is approaching or who have not yet taken the second dose even after the expiry of the cut-off period of 84 days, shall take their second dose before entering the Court premises.
- (viii) The District & Sessions Judge / Presiding Officers of the concerned establishment, in coordination with the Joint Director of Health Services, Government of Assam, shall make arrangements for vaccinating the learned Advocates and staff.

  
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- (ix) Bar rooms shall be permitted to be opened with 50% seating capacity by adhering to COVID – 19 protocols issued by the Government from time to time. The Bar Associations shall give an undertaking to the District & Sessions Judge / Presiding Officers of the concerned establishment, that all COVID – 19 protocols shall be maintained and that they shall be responsible for adhering to the COVID – 19 guidelines issued by the Gauhati High Court..
- (x) The Executive Committee of the District Bar Associations shall constitute a team for each Bar room for ensuring that there is no overcrowding in the Bar rooms and COVID – 19 protocols are maintained. Further, the team shall ensure that no unauthorized person is allowed entry inside the Bar rooms and only vaccinated persons enter the Bar rooms.
- (xi) Learned Advocates shall leave the Bar rooms after completion of their work and in no case shall they remain in the Bar rooms for more than 2 hours.
- (xii) The District & Sessions Judge / Presiding Officers of the concerned establishment shall be at liberty to close the Bar rooms in case of any violation of the above guidelines.
- (xiii) The canteen may be opened and entry will be restricted. Not more than two persons shall be permitted to sit in one table and the seating capacity shall exceed 50% at any point of time.
- (xiv) Litigants / witness who have taken at least one dose of the COVID – 19 vaccine shall be permitted entry inside the Court premises on production of the COVID – 19 vaccination certificate and such litigants / witnesses shall be verified by the concerned Advocate / Public Prosecutor.
- (xv) To avoid overcrowding, not more than two witnesses shall be summoned for examination in each case, if required.
- (xvi) Wearing of face masks shall be mandatory inside the Court premises.
- (xvii) Seating arrangement inside the Court room shall be limited to 50%. The Presiding Officer of the concerned Court shall ensure that there is no overcrowding in the Court room.

  
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- (xviii) Entry of any person in connection with any important work inside the Court premises shall be allowed with the prior permission of the Court Manager / Sheristadar / Head Assistant.
- (xix) The concerned District & Sessions Judge shall constitute a Committee comprising of a Judicial Officer nominated by him / her and also a representative of the District Bar Association to monitor the implementation of the above guidelines.
- (xx) No Judicial Officer and staff shall leave Court/Office before scheduled Office hours.

This Notification shall come into effect from 06.09.2021 and remain in force until further orders.

By order,

Sd/- Raktim Duarah  
**REGISTRAR GENERAL**

**Memo No. HC.III-06/2020/4566-4598 /G dated Guwahati, the 4<sup>th</sup> September of 2021.**

**Copy to:**

1. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
2. The Registrar (Vigilance/Judicial/Administration/Establishment), Gauhati High Court, Guwahati.
3. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl / Itanagar Permanent Bench, Naharlagun.
4. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
5. The District & Sessions Judge, \_\_\_\_\_, Assam.
6. The Principal Judge, Family Court, Barpeta / Cachar / Dhubri / Kamrup (M) – I, II & III / Nalbari, Assam.
7. The Member, MACT, Barpeta / Cachar / Dhubri / Goalpara / Kamrup (M) – I, II & III / Nagaon / Nalbari / Sonitpur / Kamrup, Assam.
8. The Special Judge-cum-Judge, Designated Court, Assam.
9. The Special Judge, Assam.
10. The Special Judge, CBI, Assam.
11. The Special Judge, CBI, Assam, Addl. CBI Court No. 1, 2 & 3, Guwahati.
12. The Presiding Officer, Labour Court / Industrial Tribunal, Kamrup (M), Guwahati / Dibrugarh, Assam.
13. The Presiding Officer, Industrial Tribunal, Cachar, Assam.
14. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
15. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
16. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.
17. The President/Secretary, All Assam Lawyers' Association, Guwahati.
18. The President/Secretary, Lawyers' Association, Guwahati.
19. The Joint Registrar (\_\_\_\_\_), Gauhati High Court, Guwahati.
20. The Director, Law Research Institute. Gauhati High Court. Guwahati.
21. The Deputy Registrar (\_\_\_\_\_), Gauhati High Court, Guwahati.



22. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
23. The Asstt. Registrar ( \_\_\_\_\_ ), Gauhati High Court, Guwahati.
24. The Court Manager, Gauhati High Court, Guwahati.
25. The Systems Analyst, Gauhati High Court, Guwahati.
26. The Special Officer, Translation Wing, Gauhati High Court, Guwahati.
27. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of the Gauhati High Court.*
28. The Private Secretary to Hon'ble Mr. /Mrs. Justice \_\_\_\_\_,  
Gauhati High Court, Guwahati.
29. The Administrative Officer (Judicial), \_\_\_\_\_ Section, Gauhati  
High Court, Guwahati.
30. The Court Masters, Court No. \_\_\_\_\_, Gauhati High Court, Guwahati.
31. The Court Officer Nos. 1 & 2, Gauhati High Court, Guwahati.
32. The Chief Security Officer, Gauhati High Court, Guwahati.
33. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
34. The Gauhati High Court Notice Board (Old Block & New Block).

  
**REGISTRAR GENERAL**

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